

(c) whether Government have started any welfare schemes for the sex workers recently;

(d) if so, the details thereof; and

(e) what welfare measures have been taken to educate the children of sex workers?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY): (a) and (b) The Ministry of Women & Child Development runs shelter homes for women in difficult circumstances including sex workers such as Swadhar Shelter Homes and Short Stay Homes. Also, three Pilot Projects are being implemented to combat trafficking of women and children for commercial sexual exploitation. The details of the total financial assistance given to these NGOs during the last three years, NGO-wise, year-wise are provided in the Annual Reports (2003-04 to 2005-06) of the Ministry, which have been placed in the Parliament. These Reports are available in the Parliament Library and Ministry's website <http://www.wcd.nic.in> also.

(c) to (e) The Working Groups on "Development of Children" and 'Empowerment of Women' for the Eleventh Five Year Plan (2007-2012) have been constituted by the Planning Commission in April 2006, these Working Groups under the chairpersonship of Secretary, Ministry of Women and Child Development and consisting of experts will review the existing approach and programmes for women and children including sex workers and suggest suitable initiatives and programmes for the survival, protection, welfare and development of sex workers and their children. The deliberations of these Working Groups will serve as an input into the Steering Committee Report of the Planning Commission. The recommendations of the Steering Committee would form the basis for the programmes and schemes of the Ministry of Women and Child Development in Eleventh Plan.

Orphanages and other Charitable Homes (Supervision and Control) Act

1468. SHRI K.B. SHANAPPA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the proposal for Orphanages and other Charitable Homes (Supervision and Control) Act, 1960 is pending with Government;

[7 August, 2006]

RAJYA SABHA

(b) if so, the details thereof; and

(c) by when the Act will come into force?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY): (a) No proposal under Orphanages and other Charitable Homes (Supervision and Control) Act, 1960 is pending in the Ministry of Women and Child Development.

(b) and (c) Do not arise.

Dowry related violence with women

1469. SHRI SANTOSH BAGRODIA:

SHRI GIREESH KUMAR SANGHI:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether incidents of exploitation, oppression, domestic violence and death of women due to dowry etc have increased or decreased, and the State-wise details thereof for the last three years;

(b) whether Government feel the need of formulating a more stringent law in order to protect women from domestic violence and oppression; and

(c) if so, whether Government propose to bring any Bill in this matter and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY): (a) The National Crime Records Bureau under Ministry of Home Affairs has furnished information maintained by it relating to State/Union Territory-wise number of cases reported under Cruelty by husband and relatives (Section 498-A of Indian Penal Code (IPC), Dowry Deaths (Section 304-B IPC) and under the Dowry Prohibition Act, 1961 during 2003-2005, which is enclosed on Statement (See below)

(b) and (c) The Protection of Women from Domestic Violence Act, 2005 (No. 43 of 2005) has already been enacted and notified in the Gazette of India on 14.9.2005.